

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. (I.B) No. 169/7/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2019**

Name of the Company: Canara Bank  
V/s.  
Nakoda Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	S. DHAR THA SARKAR	Adv	Petitioner	
2.	Jaimin R. Dave	Adv.	Resp.	

**ORDER**

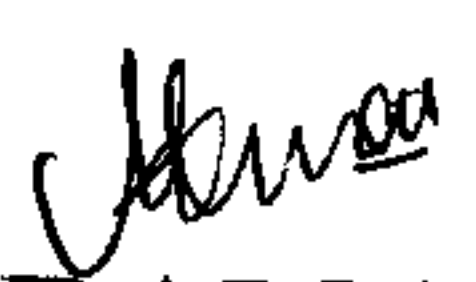
The Parties are represented through their respective Learned Counsel(s).

Learned Lawyer appearing on behalf of the Respondent requested for some time to file reply.

The Prayer is allowed.

The Respondent to file their objections within **two** weeks by serving an advance copy to the petitioner.

List the matter on 28.08.2019

  
**MANORAMA KUMARI**  
**MEMBER (JUDICIAL)**

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER (JUDICIAL)**

Dated this the 5th day of July, 2019.